

MANSI POKAR
ADVOCATE

Shri Ram Saw Mill Co, Pethnaka, Panchavati, Nashik-422003.
Mobile No: -973005789 Email: - mansipokar444@gmail.com

Date: -October 12th 2022

To,
The Registrar,
The National Company Law Tribunal,
44, GD Somani Rd, opp. MTNL Exchange,
Ganesh Murti Nagar, Cuffe Parade,
Mumbai, Maharashtra 400005

REF: - BEFORE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH - II
INTERLOCUTORY APPLICATION NO. _____ OF 2022
IN
COMPANY PETITION (IB). No. 1427/MB/2019

Salasar Enterprises Private Limited

(THROUGH)

Ms. Nishi Jain

...Applicant/ Liquidator

IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

Versus

Salasar Enterprises Private Limited

...Corporate Debtor

Dear Sir/Madam,

I am concerned for my Client, Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, in the above mentioned captioned matter.

Be pleased to take on record notarized Copy of Interlocutory Application on behalf of the Applicant in the captioned matter.

Kindly acknowledge the receipt of the same.

Thanking You,



Adv. Mansi Pokar

Advocate for Applicant/Liquidator

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

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COMPANY PETITION NO. (IB) 1427 OF 2019

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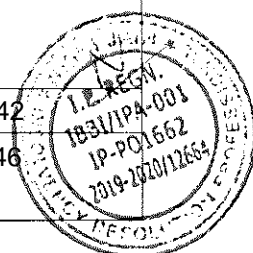
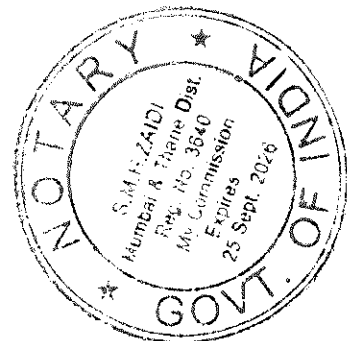
Versus

Salasar Enterprises Private Limited

...Corporate Debtor

INDEX

Sr. No	Particular	Annexure	Page No
1.	List of dates and events		1-3
2.	Synopsis		4-8
3.	Interlocutory Application		9-16
4.	Copy of the Order dated 29 th July, 2022 passed by this Hon'ble Tribunal.	A	17-23
5.	Copy of Form B and copies of Newspaper ""Business Standard"" (in English) and ""Navshakti"" (in Marathi)	B	24-25
6.	Copy of the status report certifying the list of Stakeholders and status of Claims received and Communication made to claimants with their reply.	C	26-40
7.	Affidavit-in-support		41-42
8.	Vakalatnama along with Authority Letter		45-46



BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

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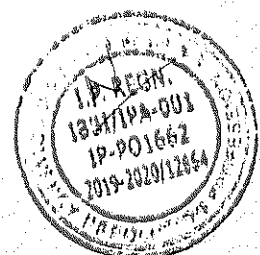
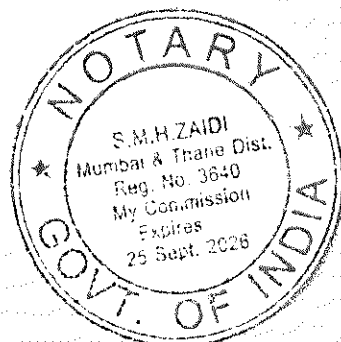
Versus

Salasar Enterprises Private Limited

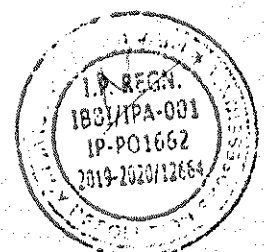
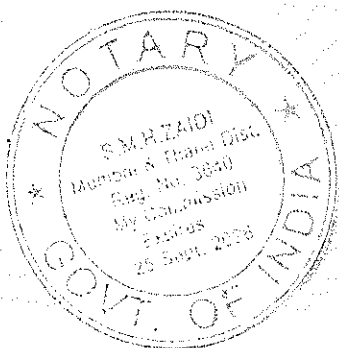
...Corporate Debtor

LIST OF DATES AND EVENTS

SR NO.	DATES	EVENTS
1.	15.10.2020	The Order of admission passed by the Hon'ble Tribunal to admit Company Petition No. 1427 of 2020
2.	10.11.2020	1 st Meeting of CoC was held and further the CoC in the said meeting proposed to

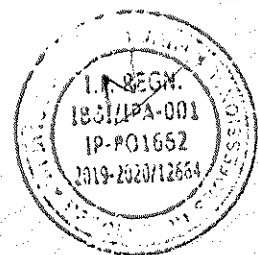
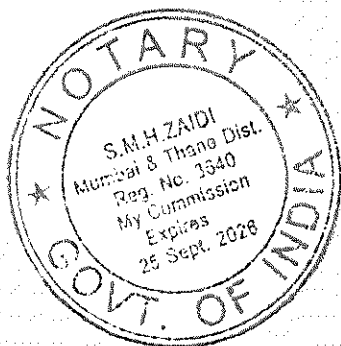


		continue the appointment of Applicant as Resolution Professional.
3.	28.11.2020	2 nd CoC meeting was held, the Applicant had called for EOI in "Form G" on 23 rd December, 2020 but no response for Information Memorandum and Letter of Undertaking was turned by the responses received in EOI and in the said meeting same was informed to CoC.
4.	07.01.2021	3 rd COC meeting held in that the valuation Report of the Registered Valuer has come and after taking confidential undertaking same was placed before COC.
5.	12.02.2021	4 th COC Meeting it was decided and agreed by COC that there being no prospect of any resolution plan in future as well, the Corporate Debtor should go for liquidation, as it was not a going concern since last 3-4 years and has been incurring losses since then.
6.	12.04.2021	180 days of CIRP was to expire but there was no prospect of any Resolution Plan.



7.	15.03.2021	5 th meeting of CoC was held and further it was agreed by CoC that the Corporate Debtor should go under Liquidation and CoC decided to file Application for Liquidation Process.
8.	29.07.2021	Accordingly, the Interlocutory Application No. 971 of 2021 of was filed and the Hon'ble Tribunal vide its Order was pleased to allow the Liquidation of the Corporate Debtor and further appointed Ms. Nishi Jain as a Liquidator.
9.	02.08.2022	The Applicant had made Public Announcement in "Form B" for invitation of Claims.
10.	02.09.2022	Last date for submission of Claims by Stakeholders and the Applicant/Liquidator had received 4 Claim. The Liquidator have verified one Claim which is of Operational Creditors.

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BEFORE THE HON'BLE NATIONAL COMPANY LAW

TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

(THROUGH)

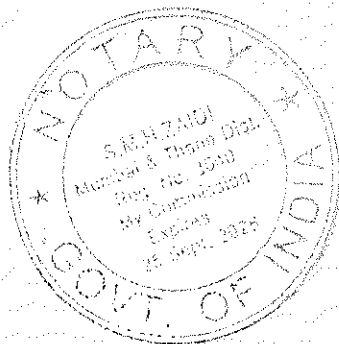
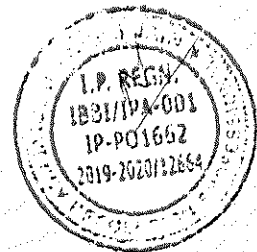
Ms. Nishi Jain ...Applicant/ Liquidator

IN THE MATTER OF:-

Hirfal Interiors ...Operational Creditor

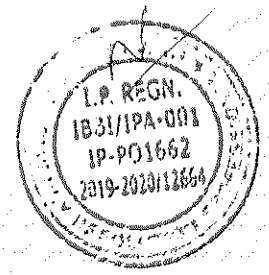
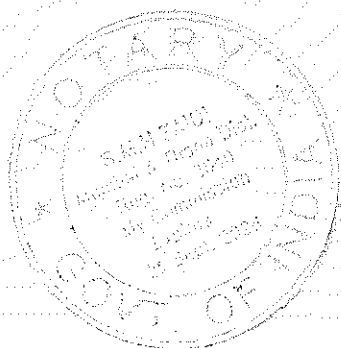
Versus

Salasar Enterprises Private Limited ...Corporate Debtor

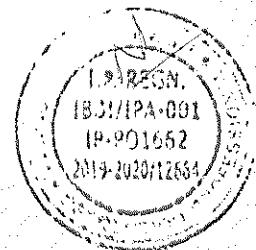
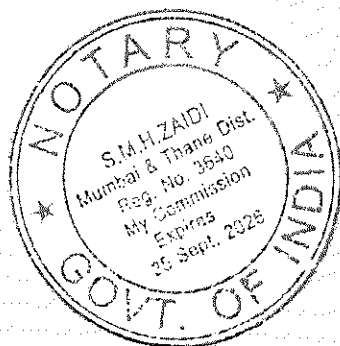


SYNOPSIS

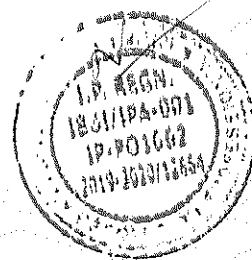
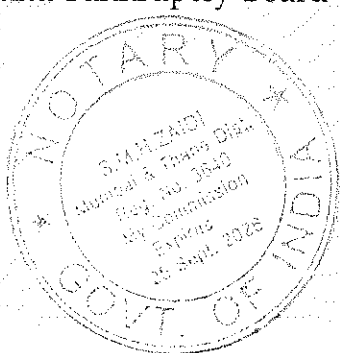
1. The Hon'ble National Company Law Tribunal vide its Order dated 15th October, 2020 admitted the Company Petition No. 1427 of 2019 and Hon'ble Tribunal was pleased to appoint the Applicant as Interim Resolution Professional.
2. On 10.11.2020, 1st Meeting of CoC was held and the CoC in the said meeting proposed to continue the appointment of Applicant as Resolution Professional.
3. On 28th November,2020, 2nd Meeting of CoC was held and Applicant had called for EOI in "Form G" on 23rd December, 2020. The Applicant informed the Members of COC in the 3rd COC meeting held on 7th January 2021 that the valuation Report of the Registered Valuer has come and after taking confidential undertaking same was placed before COC. The Applicant also informed COC about the two responses (Resolution Applicant) received from EOI issued on 23rd December 2020 but two responses were received by EOI thereafter applicant had forwarded Information Memorandum and letter of undertaking after which no response was received.



- 6
4. The Applicant informed the Members of COC in the 4th COC Meeting it was decided and agreed by COC that there being no prospect of any resolution plan in future as well, the Corporate Debtor should go for liquidation, as it was not a going concern since last 3-4 years and has been incurring losses since then.
 5. The Applicant informed the COC that Consent to act as Liquidator of the Company by Ms. Nishi Jain has been placed at 5th COC Meeting. The COC has approved the name of Ms. Nishi Jain (IP Reg No.: IBBI/IPA-001/IP-P01662/2019-2020/12664) as the proposed Liquidator for the Corporate Debtor. As the 180 days of Corporate Insolvency Resolution Process was to expire on 12th April 2021 and there was no prospect of Resolution Plan, on 15th March ,2021 the Applicant informed the CoC about the same and CoC agreed that the Corporate Debtor should go under Liquidation.
 6. Accordingly, the Interlocutory Application No. 971of 2021 was filed and the Hon'ble Tribunal vide its Order dated 29th July,2022 was pleased to allow the Liquidation of Corporate Debtor and further appointed the Applicant as Liquidator of the Corporate Debtor.

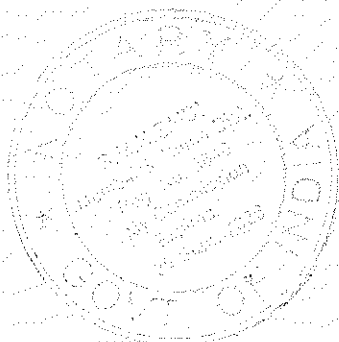
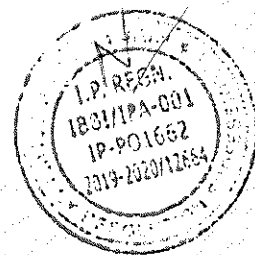


7. On 2nd August, 2022, the Public Announcement was made in Form B and the last date of submission of Claim was 2nd September, 2022. The Applicant/Liquidator had received 4 Claim out of which first claim was by the Operational Creditor itself amounting to Rs.29,83,876/- (Twenty-Nine Lakhs Eighty-Three Thousand Eight Hundred Seventy-Six) and it was being verified. Second claim received amounted to Rs.34,51,812/- (Thirty-Four Lakhs Fifty-One Thousand Eight Hundred Twelve) was for different entity i.e M/s Salasar Enterprises (TIN No-06491952115) and not for Salasar Enterprises Private Limited and therefore, same was rejected. Third claim received via speed post on 7th September 2022 amounting to Rs. 4,15,17,821/- (Four Crore Fifteen Lakhs Seventeen Thousand Eight Hundred Twenty-One), An Applicant was unable to verify the said claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by the Claimant has been provided for and even not shown as contingent Liability. The fourth Claim was received via speed post-dated 29.09.2022 amounting to Rs.28,67,62,480/- (Twenty-Eight Crore Sixty-Seven Lakhs Sixty-Two Thousand Four Hundred and Eighty). Applicant says and submits that claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process



for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016. The claim is to be submitted in Form C, hence the claim cannot be admitted as it is not in prescribed form. Applicant further informed the Claimant about the same. Furthermore, Applicant informed the Claimant that the claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

8. Hence, Interlocutory Application is being filed by the Liquidator the List Certifying Constitution of Stakeholders of the Corporate Debtor and the status of the Claim as received as per Public Announcement regarding to the ongoing Liquidation Process of the Corporate Debtor.



9

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH - II**

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

Having its registered office at,

A-607 (6th Floor), Express Zone,

Western Express Highway, Near Patel Aluminium

Malad (east), Mumbai 400097. *(As per MCA Records)*

THROUGH

Ms. Nishi Jain

Liquidator

Having address at A 102,

Krishna Tower, Ashok Nagar

Kandivali east , Mumbai - 400101.

Email:- csnishijain@gmail.com

...Applicant/Liquidator

IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

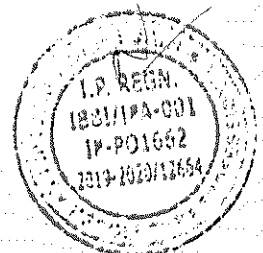
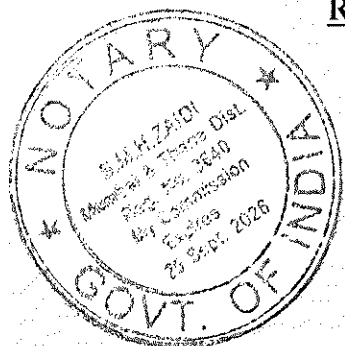
Versus

Salasar Enterprises Private Limited

.....Corporate Debtor

**APPLICATION FOR THE SUBMISSION OF REPORT AND
CERTIFYING THE CONSTITUTION OF STAKEHOLDERS CLAIMS
OF SALASAR ENTERPRISES PRIVATE LIMITED UNDER
SECTION 60(5) OF THE INSOLVENCY & BANKRUPTCY CODE,
2016 READ WITH REGULATION 31(2) OF IBBI (LIQUIDATION
PROCESS) REGULATIONS, 2016.**

**REF:-IN THE MATTER OF SALASAR ENTERPRISES PRIVATE
LIMITED VIDE NCLT ORDER DATED 29th JULY,2022 IN
COMPANY PETITION NO. 1427 OF 2019.**



MOST RESPECTFULLY SHOWETH:

I. PARTICULARS OF THE APPLICANT: -

The Applicant, Ms. Nishi Jain , (IBBI/IPA-001/ IP-P01662/2019-20/12664) has been appointed as Liquidator of the Corporate Debtor having his address at A 102, Krishna Tower, Ashok Nagar, Kandivali east , Mumbai - 400101 has preferred the present Application for submission of Report certifying the Constitution of Stakeholders Claims of Corporate Debtor Company under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 ("IBC, 2016") Read with Regulation 31(2) of IBBI (Liquidation Process) Regulations, 2016).

II. JURISDICTION OF THIS BENCH:-

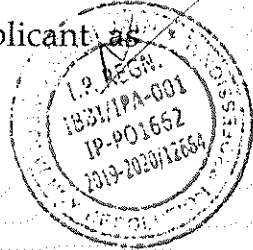
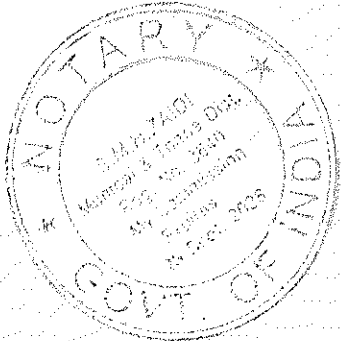
Order dated 29th July, 2022, Liquidation of the Corporate Debtor was passed by this Hon'ble Tribunal, Mumbai Bench. Therefore, the Applicant submits that the subject matter of this Application is within the jurisdiction of this Hon'ble Tribunal.

III. LIMITATION:-

The Applicant submits that the present Application is not barred by the Provisions of the Insolvency and Bankruptcy Code, 2016 as the same being filed during the Liquidation process. It is therefore submitted that no part of Application is barred by the law of limitation.

IV. FACTS OF THE CASE

1. The Application under Section 9 of Insolvency and Bankruptcy Code, 2016 was filed by Hirfal Interiors, the Operational Creditor for initiation of Corporate Insolvency Resolution Process (herein referred to as "CIRP") of Salasar Enterprises Private Limited (herein referred to as "Corporate Debtor").
2. Applicant say and submit that the said Application was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench, vide its Order dated 15th October, 2020 and the Hon'ble Tribunal was pleased to appoint the Applicant as

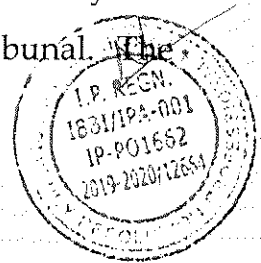
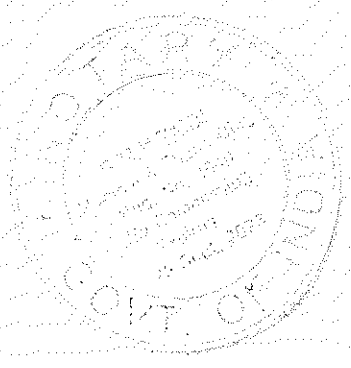


Interim Resolution Professional for taking necessary actions in accordance with the relevant provisions of Insolvency and Bankruptcy Code, 2016.

3. The Applicant say and submits that the 1st meeting of Committee of Creditors (CoC) was held on 10.11.2020 and the CoC in the said meeting proposed to continue the appointment of Applicant as Resolution Professional. Thereafter, the Applicant say and submit that the 2nd meeting of Committee of Creditors was held on 28th November, 2020 and the Applicant had called for EOI in "Form G" on 23rd December, 2020. In the 3rd meeting of Committee of Creditors was held on 7th January, 2021, Valuation Report of the Registered Valuer was placed and also appraised members of COC about two responses received from EOI.

4. The Applicant say and submits that in 4th COC meeting held on 12th February, 2021 The Applicant informed COC that letter of undertaking has been forwarded to the prospective Applicants and thereafter no response for Information Memorandum and Letter of Undertaking from the responses received via EOI. Further, in the 5th meeting of Committee of Creditors was held on 15th March, 2021 there the Applicant informed the CoC with regards to same and thereafter in the said meeting it was agreed by CoC that there being no Resolution Plan the Corporate Debtor should go under Liquidation as it was not a going concern. Thereafter, the CoC decided to file the Liquidation Application under Section 33 of Insolvency and Bankruptcy Code, 2016 for Liquidation of the Corporate Debtor.

5. Subsequent thereto, the Resolution Professional filed a Interlocutory Application No. 971 of 2021 for Liquidation Process of Corporate Debtor under Section 33 of Insolvency and Bankruptcy Code, 2016 before this Hon'ble Tribunal.



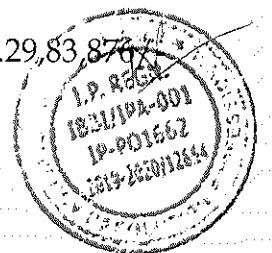
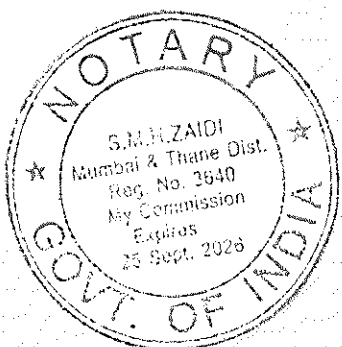
Applicant say and submits that accordingly the Hon'ble Tribunal vide its Order dated 29th July, 2022 was pleased to allow the Liquidation of the Corporate Debtor and further appointed the Applicant/Ms. Nishi Jain as a Liquidator of the Corporate Debtor to take necessary actions in accordance with the relevant provisions of Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Liquidation Process Regulations, 2016).

Annexed hereto and marked as **Annexure "A"** is the Copy of the Order dated 29th July, 2022 passed by this Hon'ble Tribunal.

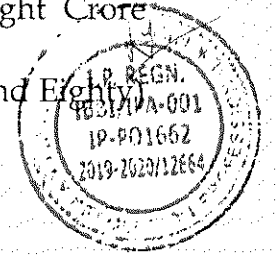
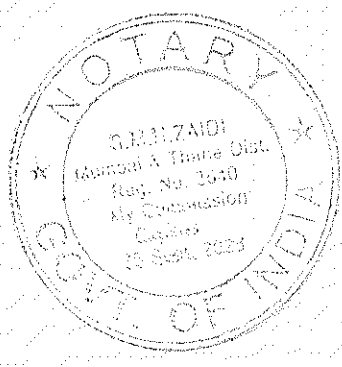
6. The Applicant say and submit that the Applicant had made Public Announcement as per Regulation 12 of IBBI (Liquidation Process) Regulations, 2016, in "Form B" on 2nd August, 2022 in "Business Standard" (in English) and "Navshakti" (in Marathi) inviting all Creditors to submit their respective claims together with relevant supporting evidence against the Corporate Debtor. As per the published Form B the last date for submission of Claims by any Stakeholders of the Corporate Debtor was 2nd September, 2022.

Annexed hereto and marked as **Annexure "B"** is copy of Form B and copies of Newspaper "Business Standard" (in English) and "Navshakti" (in Marathi).

7. The Applicant say and submits that pursuant to the said Public Announcement made in "Form B", on 2nd August, 2022 for which the last date of submission of Claim was 2nd September, 2022. The Applicant/Liquidator had received 4 Claim out of which first claim was by the Operational Creditor itself amounting to Rs.29,83,876/-

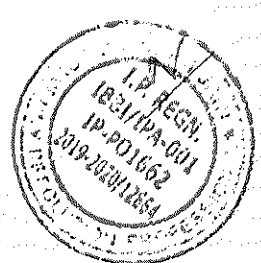
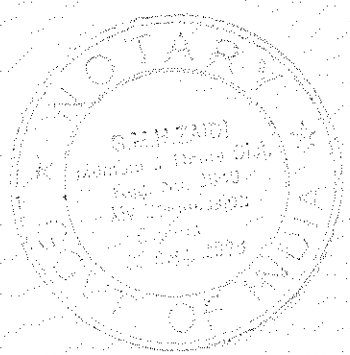


(Twenty-Nine Lakhs Eighty-Three Thousand Eight Hundred Seventy-Six) and it was being verified. Second claim received amounted to Rs.34,51,812/- (Thirty-Four Lakhs Fifty-One Thousand Eight Hundred Twelve) from Dy. Excise & Taxation Commissioner (ST), Gurugram (South) Excise and Taxation Department Govt. of Haryana, which was made for different entity i.e M/s Salasar Enterprises (TIN No-06491952115) and not for Salasar Enterprises Private Limited and therefore, same was rejected and said rejection was duly informed to the claimant. Third claim received via speed post on 7th September 2022 amounting to Rs. 4,15,17,821/- (Four Crore Fifteen Lakhs Seventeen Thousand Eight Hundred Twenty-One), out of which Principle amount was for Rs. 1,14,36,171/- and Interest Rs.3,00,81,650/- from Directorate of Commercial Taxes, Govt. of West Bengal, 14, Beliaghata Road, Kolkata, which was received post the last date of submission of Claim i.e 2nd September. An Applicant was unable to verify the said claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by the Claimant has been provided for and even not shown as contingent Liability. An applicant informed the Claimant to provide requisite documents needful to verify the Claims. The claimant also informed that the claim submitted in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format. The fourth Claim was received via speed post-dated 29.09.2022 amounting to Rs. 28,67,62,480/- (Twenty-Eight Crore Sixty Seven Lakhs Sixty Two Thousand Four Hundred and Eighty



along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Person) Regulation 2016 for total claim amount of Rs. Twenty-Eight Crore Sixty-Seven Lakh Sixty-Two Thousand Four Hundred and Eighty. Applicant says and submits that claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016. Further, Applicant says and submit that under said Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016, the claim is to be submitted in Form C, hence the claim cannot be admitted as it is not in prescribed form. Applicant further informed the Claimant about the same. Furthermore, Applicant informed the Claimant that the claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

8. The Applicant say and submits that the as per Regulation 30 of the IBBI (Liquidation Process Regulations 2016) the Applicant/Liquidator has verified the Claim. The Applicant say and submit that the verification of Claim of **Rs.29,83,876/- (Rupees Twenty-Nine Lakh Eighty-Three Thousand Eight Hundred and Seventy-Six Only)** was done on the basis of books of accounts, corroboration with other evidences such as Agreements, Contracts, ledger extracts etc. and the same was admitted by the Applicant/Liquidator.



9. The Applicant say and submits that with regard to the ongoing Liquidation Process of the Corporate Debtor and in accordance with Regulation 31(2) of the IBBI (Liquidation Process) Regulations, 2016, the Applicant/Liquidator shall file List Certifying Constitution of Stakeholders of the Corporate Debtor and the status of the Claim as received till the last date of submission as per Public Announcement made on 2nd August, 2022.

Annexed hereto and marked as **Annexure "C"** is the copy of the status report certifying the list of Stakeholders and status of Claims received and Communication made to claimants with their reply.

10. Therefore, it is pertinent to note that the List of Claims of Stakeholders may further undergo modifications subject to receipt of the additional information as per Regulation 31(3) of IBBI, (Liquidation Process) Regulations, 2016.

V. PRAYERS:-

In view of the aforementioned facts and grounds, it is in the interest of the Corporate Debtor, its Stake holders that this Hon'ble Tribunal be please to grant such Reliefs as prayed under:

- a. To take on record the Report certifying the list of Stakeholders of Salasar Enterprises Private Limited under Regulation 31(2) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016;
- b. To pass any other Order as this Hon'ble Tribunal may deem fit.

Date: 12/10/22

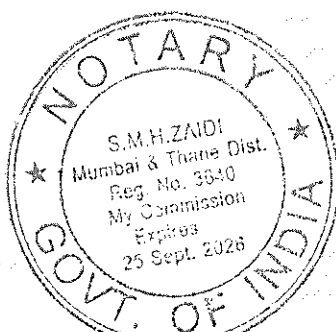
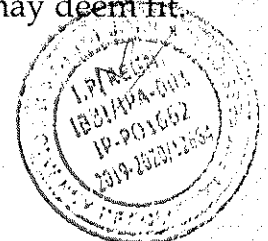
Place: Mumbai

Nishi

Ms. Nishi Jain

Applicant/Liquidator

Salasar Enterprises Private Limited



VERIFICATION

Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, aged 39 years, having her address at A- 102, Krishna Tower, Ashok Nagar ,Kandivali east , Mumbai - 400101, do hereby confirm the contents from Paragraph 1 to 11 are true to my knowledge and nothing material has been concealed.

Date: 12/10/22

Place: Mumbai

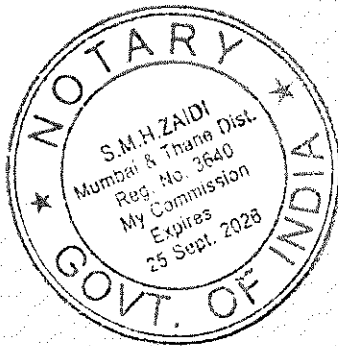
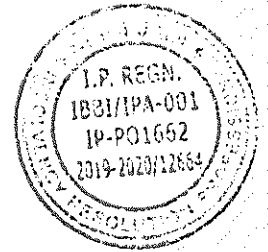
Nishi

Ms. Nishi Jain

Applicant/Liquidator

Salasar Enterprises Private Limited

CIN: U45100MH2004PTC145669

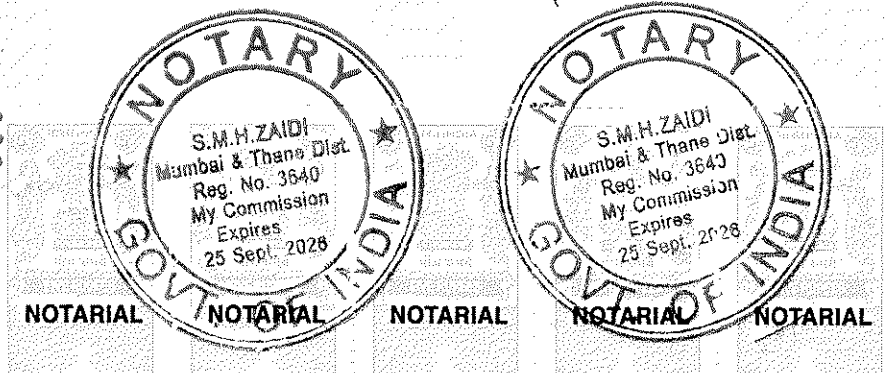
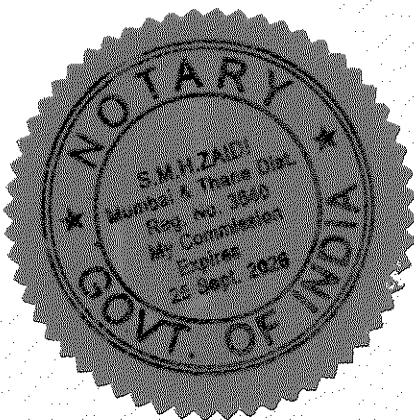


BEFORE ME

[Signature]
S. M. H. ZAIDI
NOTARY 13/10/22
Government of India
Mumbai & Thane Dist

13 OCT 2022

NOTED & REGISTERED
Sr. No. 1672 Page No. 118
Book No. 67 Date 13 OCT 2022



IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT II

IA 971 of 2021

In

CP (IB) 1427/MB/C-II/2019

Under Section 33 of the Insolvency
and Bankruptcy Code, 2016.

In the Application of

Ms. Nishi Jain

Address: A102, Krishna Tower,
Ashok Nagar, Kandivali East,
Mumbai - 400101.

**...Applicant/Resolution
Professional**

In the matter of

Hirfal Interiors

**...Operational Creditor
Versus**

Salasar Enterprises Private Limited

...Corporate Debtor

Order Delivered on :- 29.07.2022

Coram:

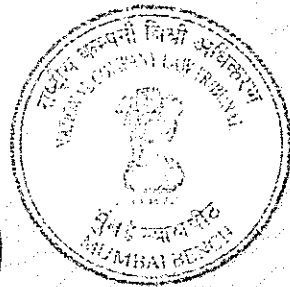
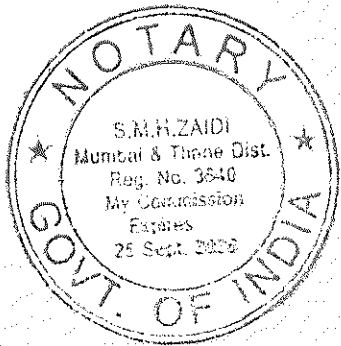
Justice P.N. Deshmukh (Retd.) : Member (Judicial)

Shyam Babu Gautam : Member (Technical)

Appearance:

For the Applicant : Adv. Yahya Batatawala

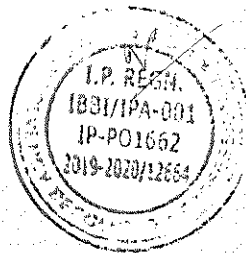
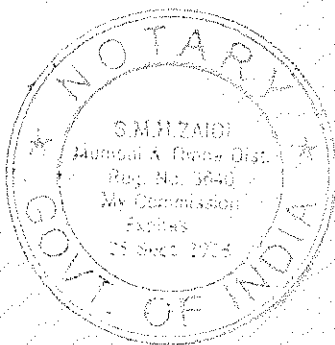
Resolution Professional : Ms. Nishi Jain



ORDER

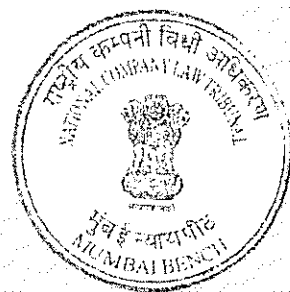
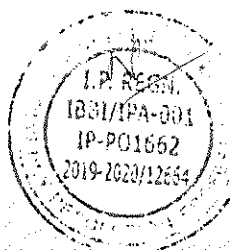
Per: Justice P.N. Deshmukh, Member Judicial

1. It is an Application filed u/s 33 of the Insolvency & Bankruptcy Code, 2016 (hereinafter referred to as Code) by Mr. Nishi Jain, Resolution Professional (RP) of Salasar Enterprises Private Limited seeking Liquidation Order and appointment of the Applicant/RP as liquidator, based on the resolution passed by the CoC in its 5th meeting held on 15.03.2021 with a requisite majority as contemplated under the Code.
2. This Adjudicating Authority *vide* its order dated 15.10.2020 on a Petition filed by Hirfal Interiors (*Operational Creditor*) under section 9 of the Code directed initiation of the Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor and appointed Ms. Nishi Jain as the Interim Resolution Professional (IRP) of the Corporate Debtor.
3. The Applicant submitted that during the course of CIRP as many as 5 CoC meeting were held. Pursuant to the initiation of CIRP, a public announcement in Form A was published on 17.10.2020 in Financial Express (English) and Navkaal (Marathi).
4. Thereafter, in the 1st CoC meeting held on 10.11.2020, the Applicant received one claim from one Operational



Creditor. The Applicant sent a communication to the Company for the submission of the books of accounts and other records. The CoC in the said meeting proposed the IRP to continue as the Resolution professional (RP) of the Corporate Debtor.

5. In the 2nd CoC meeting held on 28.11.2020, the Applicant placed a proposal for appointment of Registered Valuers to get the valuation of the assets of the Corporate Debtor. The CoC approved appointment of Mr. Bhavesh Rathod and Ms. Neelam Modi as the Registered Valuers. In the said meeting, publication for the invitation of Expression of Interest (EoI) from the prospective Resolution Applicants was discussed and decided to be called.
6. The Expression of Interest (EoI) was issued on 23.12.2020 inviting prospective Applicants to submit EoI in Form G in Free Press Journal (English) and Navrashtra (Marathi).
7. In the 3rd CoC meeting held on 07.01.2021, valuation report of the Registered Valuer and placed before the CoC. The Applicant also apprised the members of the CoC about two responses received from EoI.
8. In the 4th COC meeting held on 12.02.2021, wherein the Applicant informed the CoC that the Letter of Undertaking had been forwarded to the prospective Applicants but had not received any response for the Information Memorandum and Letter of Undertaking from the two responses as received from EoI published. Hence, it was



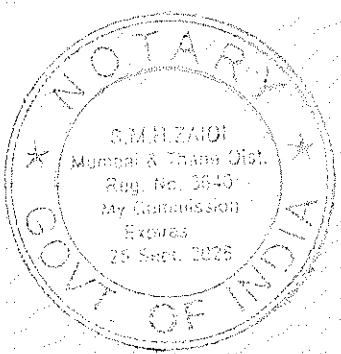
decided and agreed by the members of the CoC as there being no prospect of any Resolution Plan, it would be viable to liquidate the Corporate Debtor Company.

9. Thus, in the 5th CoC meeting held on 15.03.2021, the CoC with 100% voting share passed a Resolution for liquidation of the Corporate Debtor and to appoint the Applicant Ms. Nishi Jain, to act as liquidator. Further, the fees of the Liquidator will be paid as approved by the CoC. The relevant extract of the resolution passed in its 5th CoC meeting are as follows :-

“RESOLVED THAT consent of the Members of the CoC of the Corporate Debtor be and is hereby accorded to proceed for Liquidation of the Corporate Debtor i.e. Salasar Enterprises Private Limited under Section 33(2) of the Insolvency and Bankruptcy Code, 2016, subject to the approval of the Adjudicating Authority.”

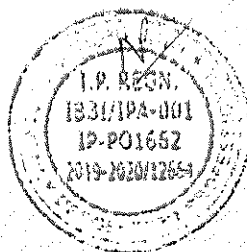
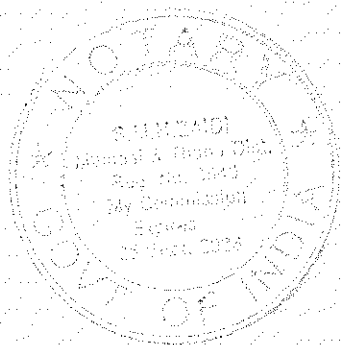
“RESOLVED FURTHER THAT an Application under Section 33(2) of the Insolvency and Bankruptcy Code, 2016, before the Adjudicating Authority for liquidation of the Corporate Debtor i.e. Salasar Enterprises Private Limited be filed by the Resolution Professional/Liquidator and the RP/Liquidator be and is hereby authorized to do all such deed(s)/act(s)/action(s) to give effect to it.”

10. Looking at the Application and averments, we are of the considered opinion that this is a fit case for liquidation,

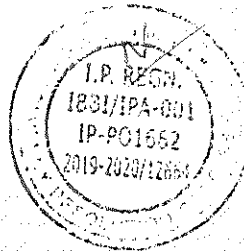
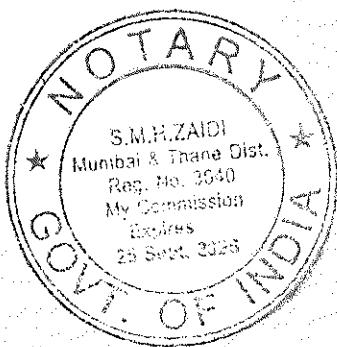


therefore, we hereby order for liquidation of the Company with following directions :-

- a. Upon perusal of the documents, records made available and submissions of the Counsel for the RP in the fifth CoC meeting held on 15.03.2021, the CoC decided to Liquidate the Corporate Debtor and directed the RP to file an application under section 33 (2) of the Code for liquidation of the Corporate Debtor.
- b. In view of the decision of the CoC, we are inclined to admit the IA 971/2021 in CP 1427/2019 to initiate liquidation process against the Corporate Debtor. Accordingly, the Adjudicating Authority Orders for initiation of Liquidation of the Corporate Debtor.
- c. In view of the above this Bench hereby appoints **Ms. Nishi Jain** as Liquidator having [Reg. IBBI/IPA-001/IP-P01662/2019-20/12664], having its address at A-102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai - 400101, as Liquidator in terms of section 34(1) of the Code.
- d. The fees of the liquidator to be paid as approved by the CoC.
- e. The Liquidator shall initiate the liquidation process as envisaged under Chapter-III of the Code and the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016;



- f. Whenever the Liquidator issues any publication in the newspapers, the said shall be published in widely circulated newspapers in the State in which the Registered office of the Company is incorporated.
- g. Public Notice shall be issued in two newspapers, viz., in *Times of India/Business Standard* (English) and *Navshakti* (Marathi), stating that the Corporate Debtor is in liquidation, as required in terms of section 33(1) of the Code;
- h. All the powers of the Board of Directors and key managerial persons of the Corporate Debtor shall cease to exist. All these powers shall henceforth be vest with the Liquidator;
- k. The personnel of the Corporate Debtor are directed to extend all co-operation to the Liquidator as required by him in managing the liquidation process of the Corporate Debtor;
- l. On initiation of the liquidation process but subject to section 52 of the Code, no suit or other legal proceeding shall be instituted by or against the Corporate Debtor save and except the liberty to the liquidator to institute suit or other legal proceeding on behalf of the Corporate Debtor with prior approval of this Adjudicating Authority, as provided in section 33(5) of the Code read with its proviso;
- m. This liquidation order shall be deemed to be a notice of discharge to the officers, employees and workmen of the Corporate Debtor except to the extent of the business of the



Corporate Debtor continued during the liquidation process by the Liquidator;

n. A copy of this order shall be served by the Applicant/ RP on the Registrar of Companies, Maharashtra, Mumbai, within whose jurisdiction the Corporate Debtor has been registered, for updating the Master Data of the Corporate Debtor.

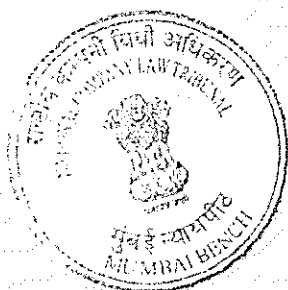
p. IA 971 of 2021 is allowed. File to be consigned to records.

Sd/-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

Sd/-

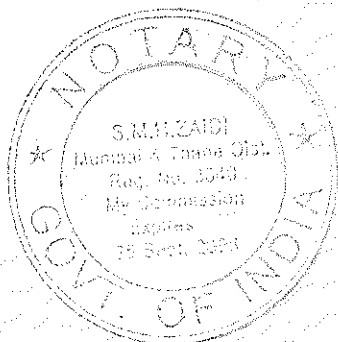
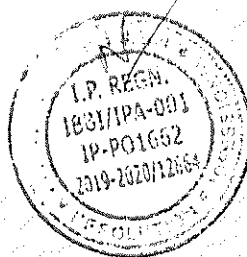
JUSTICE P.N. DESHMUKH
MEMBER (JUDICIAL)



Cert. to be True Copy
Copy Issued "free of cost"
On 04/08/2022

P.R.S. Sonawani
Deputy Registrar 4/8/2022

National Company Law Tribunal Mumbai Bench
Government of India



Nishi Jain

Liquidator for "Salasar Enterprises Private Limited - in Liquidation"

Registration No: IBB1/1PA-001/IP-P01662/2019-20/12664

Add: A 102 , Krishna Tower, Ashok Nagar , Kandivali East , Mumbai- 400 101

October 12, 2022

To,
The Registrar,
National Company Law Tribunal, Mumbai.

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH,
AT MUMBAI**

IA NO: 971 of 2021 IN CP (IB) /1427/MB/C-II/2019

Nishi Jain

Liquidator

IN THE MATTER OF:

Hirfal Interiors

Operational Creditor

Versus

Salasar Enterprises Private Limited

Corporate Debtor

Sir,

I am concerned for the Corporate Debtor in the captioned matter.

Be pleased to take on record the attached Constitution of Stakeholders Claims under the Insolvency and Bankruptcy Code 2016 in the captioned matter, for the act of which the undersigned shall be forever grateful.

For Salasar Enterprises Private Limited- in Liquidation

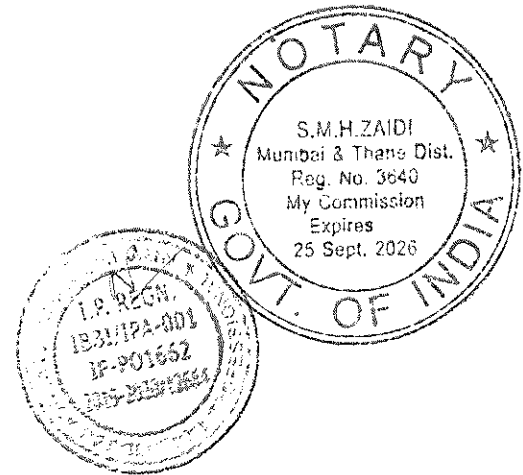
Nishi

Nishi Jain

Liquidator

-IBBI Registration No: IBB1/1PA-001/IP-P01662/2019-20/12664

Email ID : csnishijain@gmail.com Cell No: +91 9833973382



**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL,
BENCH AT MUMBAI**

IA NO: 971 of 2021 IN CP (IB) /1427/MB/C-II/2019

**LIST OF STAKEHOLDERS OF SALASAR ENTERPRISES PRIVATE LIMITED- in
Liquidation**

(As of October 12, 2022)

**Liquidation Ref:- Interlocutory
Application No. 971 of 2021**

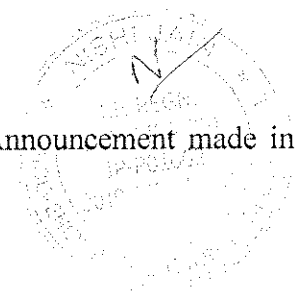
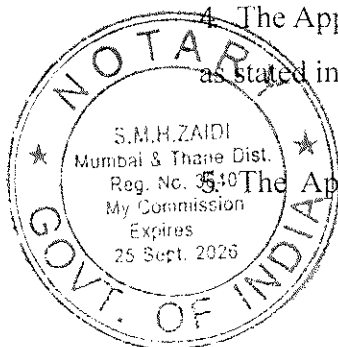
1. The applicant states that based on the review of its CIRP records, the CIRP was initiated against Salasar Enterprises Private Limited, namely the Corporate Debtor, by the Adjudicating Authority vide its order dated October 15, 2020 on a petition filed by an Operational Creditor u/s 9 of IBC, 2016.

2. The applicant states that in the last meeting of the Committee of Creditors (COC) held on March 15, 2021, a resolution for initiating liquidation process against the Corporate Debtor was unanimously approved by the COC and accordingly the Resolution Professional of the Corporate Debtor filed an application for initiating the said liquidation process against the Corporate Debtor. This was approved by the Hon'ble NCLT on July 29, 2022 and in terms of the liquidation application, approved the appointment of Ms. Nishi Jain, having Registration No. IBBI/IPA-001/IP-P01662/2019-2020/12664 as its Liquidator. The certified copy of the said order was received by Ms. Nishi Jain, the Liquidator for the Corporate Debtor on August 4, 2022. However, July 29, 2022 has been considered as the Commencement Date of Liquidation.

3. That the Applicant states in terms of Regulation 12 of IBBI (Liquidation Process) Regulation, 2016, public announcement in Form B was issued by Ms. Nishi Jain, the Liquidator for the Corporate Debtor (namely, Salasar Enterprises Private Limited) in 'Business Standard' (in English), and 'Navshakti' (in Marathi) on August 2, 2022 inviting all creditors to submit their respective claims together with relevant supporting evidence against the Corporate Debtor, in an appropriate form and manner, as per the provisions of IBC, 2016.

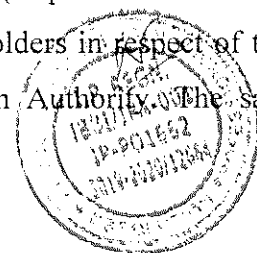
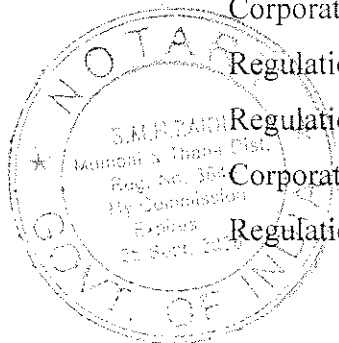
4. The Applicant states that the last date for submitting the aforesaid claims by any stakeholder, as stated in Form B, was September 2, 2022.

5. The Applicant say and submits that pursuant to the said Public Announcement made in



“Form B”, on 2nd August, 2022 for which the last date of submission of Claim was 2nd September, 2022. The Applicant/Liquidator had received 4 Claim out of which first claim was by the Operational Creditor itself amounting to Rs.29,83,876/- (Twenty-Nine Lakhs Eighty-Three Thousand Eight Hundred Seventy-Six) and it was being verified. Second claim received amounted to Rs.34,51,812/- (Thirty-Four Lakhs Fifty-One Thousand Eight Hundred Twelve) from Dy. Excise & Taxation Commissioner (ST), Gurugram (South) Excise and Taxation Department Govt. of Haryana, which was made for different entity i.e M/s Salasar Enterprises (TIN No-06491952115) and not for Salasar Enterprises Private Limited and therefore, same was rejected and said rejection was duly informed to the claimant. Third claim received via speed post on 7th September 2022 amounting to Rs. 4,15,17,821/- (Four Crore Fifteen Lakhs Seventeen Thousand Eight Hundred Twenty-One), out of which Principle amount was for Rs. 1,14,36,171/- and Interest Rs.3,00,81,650/- from Directorate of Commercial Taxes, Govt. of West Bengal, 14, Beliaghata Road, Kolkata, which was received post the last date of submission of Claim i.e 2nd September. An Applicant was unable to verify the said claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by the Claimant has been provided for and even not shown as contingent Liability. An applicant informed the Claimant to provide requisite documents needful to verify the Claims. The claimant also informed that the claim submitted in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format. The fourth Claim was received via speed post-dated 29.09.2022 amounting to Rs. 28,67,62,480/- (Twenty-Eight Crore Sixty Seven Lakhs Sixty Two Thousand Four Hundred and Eighty) along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Person) Regulation 2016 for total claim amount of Rs. Twenty-Eight Crore Sixty-Seven Lakh Sixty-Two Thousand Four Hundred and Eighty. Applicant says and submits that claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016. Further, Applicant says and submit that under said Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016, the claim is to be submitted in Form C, hence the claim cannot be admitted as it is not in prescribed form. Applicant further informed the Claimant about the same. Furthermore, Applicant informed the Claimant that the claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

6. The Applicant further states that in regard to the ongoing liquidation matter of the Corporate Debtor namely, Salasar Enterprises Private Limited and in accordance with Regulation 31(2) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, claims received and accepted from various stakeholders in respect of the Corporate Debtor, are to be filed with the appropriate Adjudication Authority. The said Regulation 31(2) has been reproduced as under:



Regulation 31 (2)

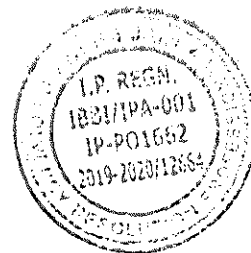
The Liquidator shall file a list of stakeholders with the Adjudicating Authority within forty five days from the last date for receipt of claims, and the filing of the list shall be announced to the public in the manner specified in Regulation 12 (3).

The said List of stakeholders has been attached herewith and has been marked as "Annexure A."

For Salasar Enterprises Private Limited- in Liquidation

Nishi

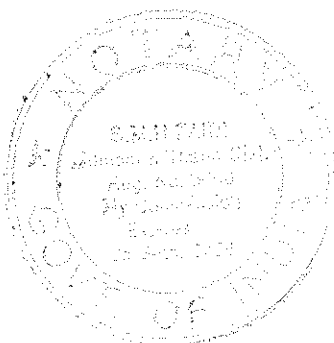
**Nishi Jain
Liquidator**



IBBI Registration No: IBBI/IPA-001/IP-P01662/2019-20/12664

Email ID : csnishijain@gmail.com Cell No: +91 9833973382

Place : Mumbai Dated : October 12, 2022



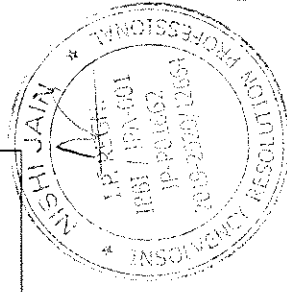
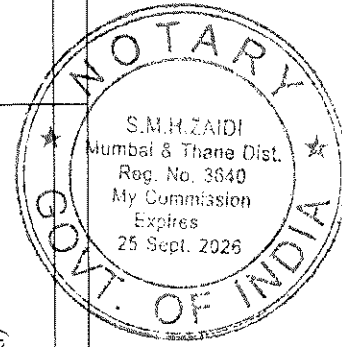
Annexure

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process Regulations, 2016

Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022 ; List of Stakeholders as on: October 12, 2022

(Amount in INR)

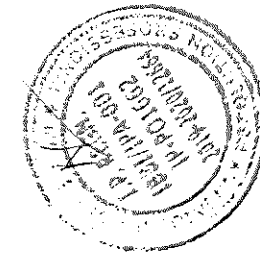
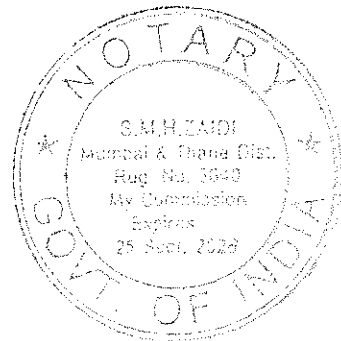
Sl. No.	Category of creditor	Summary of claims Received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1.	Unpaid Insolvency Resolution process costs	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
2.	Liquidation costs incurred till date	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
3	Secured financial creditors	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
4	Unsecured financial creditors	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
5	Operational creditors (Workmen)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
6	Operational creditors (Employees)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
7	Operational creditors (Government Dues)	2	328280301	NIL	NIL	NIL	3706400	324573901		Under verification
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	2983876	1	2983876	NIL	NIL	NIL	NA	NA
9	Other stakeholders, if any, (other than financial creditors and operational creditors)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
Total							3706400	324573901		



Annexure-1

Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of Liquidation: **July 29, 2022** ; List of Stakeholders as on: **October 12, 2022**
 List of secured financial creditors

(Amount in INR)		Details of claim Received		Details of claim Admitted				Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
Sl. No.	Name of Creditor	Date of receipt	Amount claimed	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
	NA			-----NA-----				NIL	NIL	NIL		NA

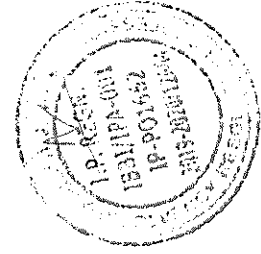
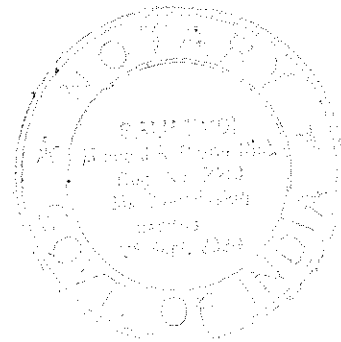


Annex ure-2

Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of **Liquidation: July 29, 2022** ; List of Stakeholders as on: **October 12, 2022** List of unsecured financial creditors

(Amount in INR)

Sl. No.	Name of Creditor	Details of claim Received		Details of claim Admitted				Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim Under verification	Remarks, if any
		Date of receipt	Amount claimed	Nature Of Claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
	NA			-----NA-----				NIL	NIL	NIL	NIL	



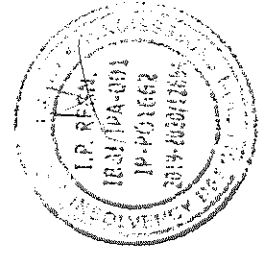
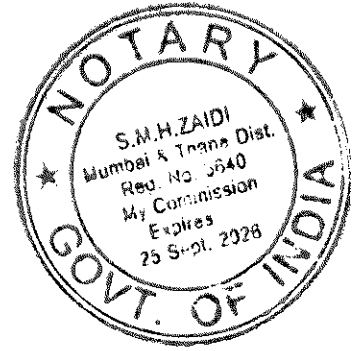
Annex ure-3

Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of **Liquidation: July 29, 2022** ; List of Stakeholders as on: **October 12, 2022**

List of operational creditors (Workmen)

(Amount in INR)

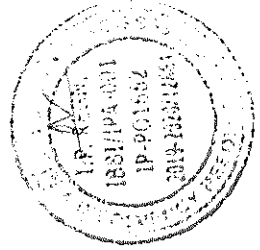
Sl. No.	Name of authorised representative, if any	Name of Workmen	Details of claim		Details of claim admitted				Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if applicable				
1	NO	NIL	NA	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	



Annexure-A
 Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of Liquidation: **July 29, 2022** ; List of Stakeholders as on: **October 12, 2022**
 List of operational creditors (Employees)

(Amount in INR)

Sl. No.	Name of authorised representative, if any	Name of Employee	Details of claim received		Details of claim admitted				Amount of contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if Any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	NA	NIL	NA	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA	NA	NA



Annexure-5

Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of Liquidation: **July 29, 2022**; List of Stakeholders as on: **October 09, 2022**

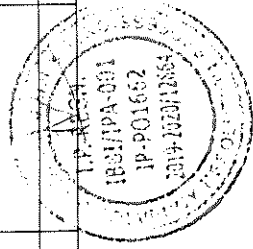
List of operational creditors (Government dues)

(Amount in INR)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted			Amount of Contingent Claim	Amount of any mutual dues, that may beset-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?					
1	The Commissioner of Commercial Taxes, Govt. of West Bengal	Commercial Taxes	7/09/2022	Principal - 11436171 Interest - 30081650 Total Claim - 41517821		Assessment proceedings U/s 46 of WBVA T Act, 03	NO	nil	% of voting share in CoC, if applicable	Principal - 11436171 Interest - 30081650 Total Claim - 41517821	NA	Under verification detailed reply sent via email dated 04/10/2022
2	The Assistant Commissioner of Income Tax Circle - 4 (3) (1), Mumbai	Income Tax	29/09/2022	286762480		Demand Notice	No	Nil		283056080	3706400	Under verification detailed reply sent via email dated 06/10/2022
	Total			328280301						324573901	3706400	

NOTES (forming integral part of this document)

- All Claims have been admitted - partially or fully - based on documents received initially and additional documents submitted subsequently
- Whilst accepting or rejecting stakeholders' claims, substance of the matter has been seen carefully and corroborated with other available evidence and/or best judgement made in each case.

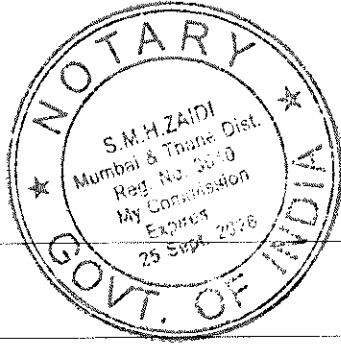


Annexure-6

Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of Liquidation: **July 29, 2022**; List of Stakeholders as on: **October 12, 2022**

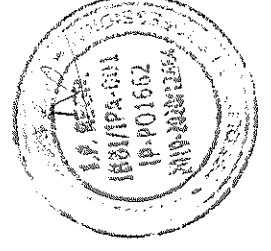
List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
		Date of receipt	Amount claimed	Amount of claimed Admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Hirfa Interiors	01/09/2022	2983876	2983876	operational	NIL	NIL	NA	100	NA	NA	NA	NA	Operational Creditor
	TOTAL		2983876	2983876					100		NIL	NIL	NIL	



NOTES (forming integral part of this document)

- 3 All Claims have been admitted - partially or fully - based on documents received initially and additional documents submitted subsequently
- 4 Whilst accepting or rejecting stakeholders' claims, substance of the matter has been seen carefully and corroborated with other available evidence and/or best judgement made in each case.

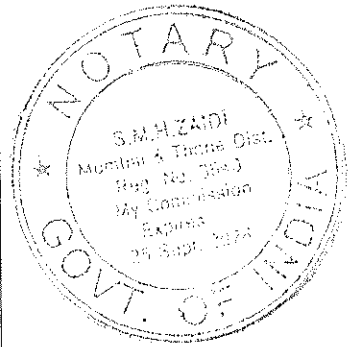


Name of the corporate debtor: **SALASAR ENTERPRISES PRIVATE LIMITED**; Date of commencement of **Liquidation: July 29, 2022** ; List of Stakeholders as on: October 12, 2022

List of other creditors (Other than financial creditors and operational creditors)

Sl. NO	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security interest	Amount covered by guarantee					
1	NO	NO	NIL	NIL	NO	NIL	NO	NIL	NO	NO	NO	NO

Entity	Claim amount	Accepted	Not accepted	Remarks
1 Hirfal	2983876	✓	-	
2 Salasar Enterprises	3451812		Different entity	
3 Kolkata VAT	41517821 (11436171 +30081650)		Reasons Provided	
4 Income Tax	286762480		Reasons Provided	



NISHI JAIN

Liquidator for "Salasar Enterprises Private Limited – in Liquidation"

Registration No : **IBBI/IPA-001/IP-P01662/2019-20/12664**

A-102, Krishna Tower, Ashok Nagar , Kandivali East , Mumbai- 400 101

Email Id : csnishijain@gmail.com Mobile No: 9833973382

To
Shri Sudhakar N.
Assistant Commissioner of Income Tax, Circle -4 (3) (1),
Mumbai

Dear Sir,

Sub- Lodging of Claim in the case of Salasar Enterprises Private Limited , PAN: AAJCS7342H

I am receipt of your letter bearing reference no. ACIT -4 (3) (1)/ NCLT/ 2022-23 Dated 26.09.2022, received via speed post dated 29.09.2022 along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Person) Regulation 2016 for total claim amount Of Rs. Twenty Eight Crore Sixty Seven Lakh Sixty Two Thousand Four Hundred and Eighty.

As the outset I wish to inform you that at present Salasar Enterprises Private Limited , Corporate Debtor is under Liquidation hence your claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

Further under said Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016, the claim is to be submitted in Form C. Hence your claim cannot be admitted as it is not in prescribed form.

Hence I request you to kindly submit fresh claim form in prescribed Form C under Regulation 17 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

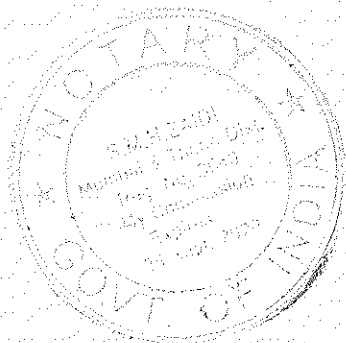
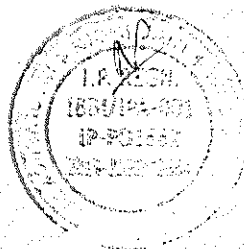
Further please note your claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

I further wish to inform you that all supporting documents in proof of claim is also be submitted along with Form C.

Thanking you

Nishi

Nishi Jain
Liquidator
Salasar Enterprises Private Limited (in Liquidation)
CIN:U45100MH2004PTC145669



NISHI JAIN

Liquidator for "Salasar Enterprises Private Limited - in Liquidation"

Registration No : IBBU/PA-001/IP-P01662/2019-20/12664

A-102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai-400 101

Email Id : enishijain@gmail.com Mobile No: 9833973382

04.10.2020

To,
Shri Sanjay Bhattacharya, WBRS/ Haradhan Bandyopadhyay,
Senior Joint Commissioner of Revenue and Charge Officer,
Salt Lake Charge, Room Number 519, 5th Floor,
Jalasampad Bhawan, Block DF, Sector-1
Bidhannagar, West Bengal
Kolkata 700091

Dear sir,

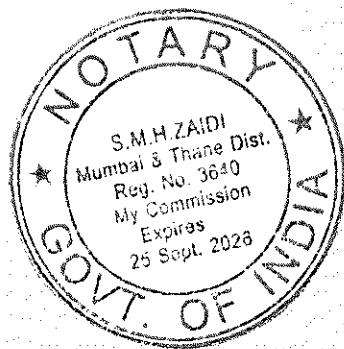
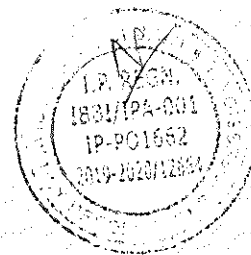
Sub:- Claim in respect of the Liquidation of Salasar Enterprises Private Limited (in Liquidation)

I am in receipt of your letter no. 4B/ SJCR/ ST/ VAT/ 1085 dated 01/09/2022 and email dated 26/09/2022 along with the proof of claim in Form C under Regulation 17 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

At the very outset I wish to inform you that the claim submitted by you in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format.

Moreover the affidavit should be on stamp paper of the requisite value as prescribed in West Bengal Stamp Act and should be dated with proper identification of the person who make such affidavit.

I further wish to mention that your claim pertains to FY 2007-2008, 2008-2009, 2009-2010. The books of Accounts of the said years are not available with the Corporate Debtor nor with the suspended Directors has handed over the said records to me.



NISHI JAIN

Liquidator for "Salasar Enterprises Private Limited – in Liquidation"
Registration No : IBBI/IPA-001/IP-P01662/2019-20/12664
A-102, Krishna Tower, Ashok Nagar , Kandivali East , Mumbai- 400 101
Email Id : csnishijain@gmail.com Mobile No: 9833973382

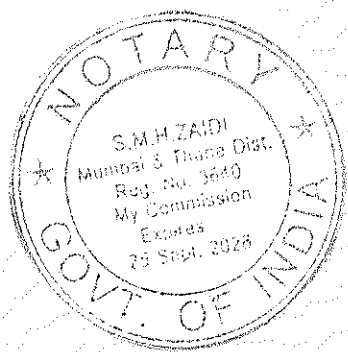
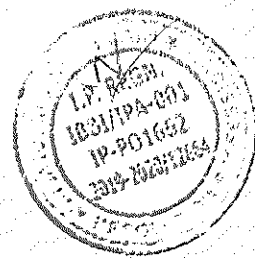
I am therefore unable to verify your claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by you has been provided for and even not shown as Contingent Liability.

Hence I cannot verify your claim with the Books of Accounts of Corporate Debtor.

Thanking you

Nishi

Nishi Jain
Liquidator
Salasar Enterprises Private Limited (in Liquidation)
CIN:U45100MH2004PTC145669



BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1409 OF 2017

Salasar Enterprises Private Limited

Having its registered office at,

A-607 (6th Floor), Express Zone,

Western Express Highway, Near Patel Aluminium

Malad (east), Mumbai 400097 (As per MCA Records)

THROUGH

Ms. Nishi Jain

Liquidator

Having address at A 102,

Krishna Tower, Ashok Nagar

Kandivali east , Mumbai - 400101.

Email:- csnishijain@gmail.com

...Applicant/Liquidator

IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

Versus

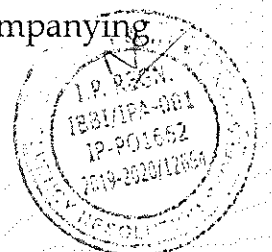
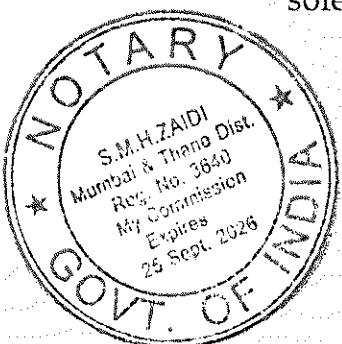
Salasar Enterprises Private Limited

...Corporate Debtor

AFFDAVIT-IN-SUPPORT

Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, aged 39 years, having her address at A- 102, Krishna Tower, Ashok Nagar ,Kandivali east , Mumbai - 400101, do hereby solemnly affirm on oath and states as follow:-

1. That as the Liquidator of Salasar Enterprises Private Limited am conversant with the facts as stated in the accompanying Interlocutory Application No.: _____ of 2022.



2. That I am filing this Affidavit in support to the present Application and I am competent to file and affirm this Affidavit.
3. That whatever is stated in Interlocutory Application No. ____ of 2022 in Company Petition No.1427 of 2019 are true and correct to the best of my knowledge and belief.
4. That whatever stated herein is based on the true and correct facts and on the legal advice received by me.
5. That nothing material has been concealed nor any part of it is false.

Date: 12/10/22

Place: Mumbai

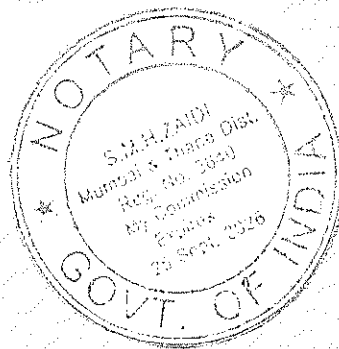
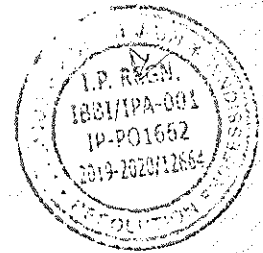
Nishi

Ms. Nishi Jain

Applicant/Liquidator

Salasar Enterprises Private Limited

CIN: U45100MH2004PTC145669



VERIFICATION

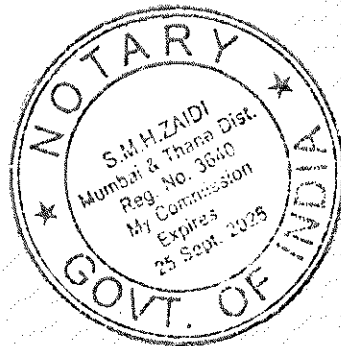
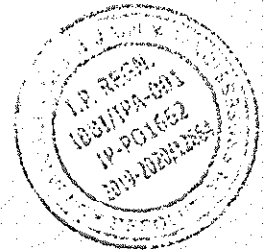
Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, aged 39 years, having her address at A- 102, Krishna Tower, Ashok Nagar ,Kandivali east , Mumbai - 400101, do hereby confirm the contents from Paragraph 1 to 5 are true to my knowledge and nothing material has been concealed.

Solemnly declared at Mumbai)

Nishi

Dated this 12th day of October, 2022)

Deponent



(We are not member of welfare fund. Therefore, stamp of Rs. 2 is not affixed here)

BEFORE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO. _____ OF 2022

IN

COMPANY PETITION (IB). No. 1409/MB/2017

Salasar Enterprises Private Limited

Having its registered office at,
A-607 (6th Floor), Express Zone,
Western Express Highway, Near Patel Aluminium
Malad (east), Mumbai 400097 (As per MCA records)

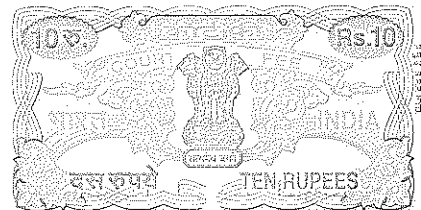
THROUGH

Ms. Nishi Jain

Liquidator

Having address at A 102,
Krishna Tower, Ashok Nagar
Kandivali east, Mumbai - 400101.

Email:- csnishijain@gmail.com



...Applicant/Liquidator

IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

Versus

Salasar Enterprises Private Limited

....Corporate Debtor

To,
The Registrar,
National Company Law Tribunal,
Mumbai.

VAKALATNAMA

Sir,

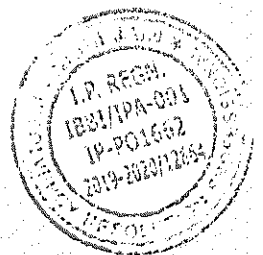
I, Ms. Nishi Jain, Liquidator of Salasar Enterprises Private Limited, the Applicant herein above appoint Advocate Mansi Pokar to act, appear and plead for us on our behalf in the above captioned matter.

In witness whereof, I have set and subscribed my hand to this writing at Mumbai.

Dated this 12 day of October, 2022.

Nishi

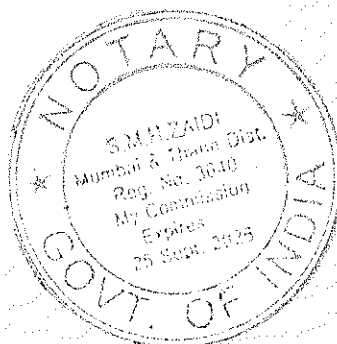
Ms. Nishi Jain
(Liquidator)
Salasar Enterprises Private Limited



Accepted: -

Mansi Pokar

Advocate Mansi Pokar
Advocate for Applicant/ Liquidator
Shri Ram Saw Mill Co,
Pethnaka,
Panchavati,
Nashik-422003.
Email:- mansipokar444@gmail.com
MAH/5143/2020



Nishi Jain

Liquidator for "Salasar Enterprises Private Limited – in Liquidation"

Registration No : **IBBI/IPA-001/IP-P01662/2019-20/12664**

A 102, Krishna Tower , Ashok Nagar, Kandivali East, Mumbai- 400 101

Email Id : csnishijain@gmail.com Mobile No: 9833973382

Date: 12/10/2022

To,
Adv. Mansi Pokar
Advocate
Shri Ram Saw Mill Co,
Pethnaka, Panchavati,
Nashik-422003.

**Sub: Authority Letter to represent the undersigned before
Hon'ble National Company Law Tribunal, Mumbai
Bench in matter of Salasar Enterprises Private Limited.**

Dear Ma'am/Sir,

I, Ms. Nishi Jain, the Liquidator/Applicant do hereby authorize Adv. Mansi Pokar, to appear and represent me in all hearing and proceedings and to do all acts and deeds in this regards.

Thanking you,
Yours Faithfully,

Nishi

Ms. Nishi Jain
Liquidator
Salasar Enterprises Private Limited

